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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE

4677  
03/10/23

ARMED FORCES TRIBUNAL, REGIONAL BENCH, LUCKNOW

Tele : 0522 – 2480132

Armed Forces Tribunal  
Regional Bench  
3, RAK Marg  
Lucknow – 226 002

08(48A)/AFT-Lko/Vacancy/Estt. 2023 / 1461

25<sup>th</sup>, Sep 2023

VACANCY CIRCULAR

1. Applications are invited from the eligible candidates, who fulfill the eligibility criteria mentioned below, for engagement of Consultant in the Armed Forces Tribunal, Regional Bench, Lucknow. The initial engagement of a person as Consultant will be for a period of six months/one year extendable subject to the directions of the Competent Authority:-

Ser No.	Name of Post	No. of Post	Consolidated monthly remuneration	Eligibility Conditions
1.	Tribunal Officer/ Section Officer	03	Rs. 60,000/-	Retired officers/officials who have worked under Central Government or State Government or Supreme Court or High Court or Subordinate Courts or <b>Statutory/Autonomous bodies having pensionary benefits:-</b>  (a) (i) holding analogous post in Level 7 of Pay Matrix on regular basis in parent cadre or department or  (ii) holding post in the level 6 (Rs. 35400-112400) of the Pay Matrix with <b>five years</b> regular service in the grade; and  (b) possessing the following educational qualifications and experience:-  (i) Degree of a recognized University; and  (ii) Having 2 years experience in personnel, administrative or judicial work.  <b>Desirable : Degree in Law.</b>

2. Consultant should be well acquainted with the functioning of the Central Government or its departments and various rules/regulations issued by the Central Government, from time to time.

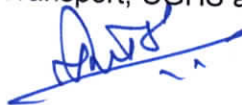
3. Apart from the monthly consolidated remuneration, as mentioned above, subject to TDS, Consultants shall not be entitled to any kind of allowances such as Dearness Allowance, Conveyance Allowance, House Rent Allowance and any other facilities like Residential Accommodation, Personal Staff, Transport, CGHS and Medical Reimbursement, etc.

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4. Consultant to be engaged on full time basis shall not be permitted to take up any other assignment during the period of their consultancy in the Armed Forces Tribunal, Regional Bench, Lucknow.
5. Consultants shall be eligible for one and half (1/ ½) day's paid leave for each completed month of his/her term as Consultant on *pro rata* basis. The unavailed leave will not be carried over to the next term.
6. The engagement of Consultants is purely contractual in nature initially for a period of six months/one year extendable subject to the directions of the Competent Authority.
7. The engagement of Consultants can be terminated at any time without assigning any reason whatsoever. However, if the Consultant is not willing to work for any reason whatsoever, he/she will have to give at least one month's notice to the office. The decision of the HoD, Regional Bench, Lucknow shall be final in all respects.
8. Consultants shall follow the normal working hours as prescribed from 09.30 a.m. to 0530. p.m.. However, as per exigencies, they may be required to sit late to complete the time bound work.
9. Maximum age limit for engagement as Consultant shall not exceed 65 years as on the closing date of receipt of applications.
10. The applications in the prescribed *pro forma* (Annexure-1) of the eligible candidates, who meet the criteria, may be forwarded to the Registrar, Armed Forces Tribunal, Regional Bench, 3, RAK Marg, PO- Dilkusha, Lucknow by **31<sup>st</sup> October, 2023** along with copies of PPO and other testimonials/certificates in support of their candidature. Application is required to be submitted in triplicate.
11. The applications received without supporting documents, photograph, unsigned and incomplete in any manner or if any information furnished is found false or if applicant has suppressed any material information, the application of such candidate shall be rejected summarily.
12. Number of vacancies reflected above may vary.
13. No TA/DA shall be payable to the candidates for appearing in the interview.

  
(Dr. Dushyant Dutt)  
R.H.J.S.

Registrar & Head of Office

Distribution:

1. The Principal Registrar,  
AFT, Principal Bench, New Delhi – with a request for uploading on the website.
2. The Registrar General, High Court of Judicature at Allahabad, Allahabad (UP).
3. The Registrar General, High Court of Uttarakhand, Nainital.
4. The Under Secretary, MoD, AFT Cell, South Block, New Delhi.
5. The Chief Secretary, Govt. of Uttar Pradesh, Lucknow.
6. Director General of Resettlement, IHQ of MoD, Sena Bhawan, New Delhi -110011
7. Director, Sainik Kalyan Evam Punarvas Nideshalaya, Lucknow.
8. Army Welfare Placement Organisation, C/o Surya Canteen, Atal Road, Lucknow.
9. The Registrar, Central Administrative Tribunal, Lucknow.
10. The Registrar, Debt Recovery Tribunal, Lucknow.

## Annexure-I

Latest photograph duly self attested
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APPLICATION FORMAT FOR CONSULTANT

1.	Name in full (BLOCK LETTER)	
2.	Father's Name	
3.	Address for correspondence with pin code	
4.	Mobile No. & email id	
5.	Date of Birth (Age as on closing date of receipt of application)	
6.	Date of Superannuation from Govt. Service	
7.	Designation and post at the time of retirement	
8.	Name & address of last office from where retired	
9.	Basic pension drawn (PPO Copies to be attached)	
10.	Last pay drawn at the time of retirement	
11.	Pay Level as per pay matrix of 7 <sup>th</sup> CPC at the time of retirement	
12.	Educational Qualification	
13.	Brief particulars of work experience in Govt. Service for the last 10 years.	

Attach a separate sheet) as per following format:-

MINISTRY/DEPARTMENT/ ORGANISATION	POST HELD	PERIOD	NATURE OF WORK

14.	Details of present employment (Wherever applicable)	
15.	Additional relevant information if any in support of your suitability for the said engagement (attach a separate sheet, if necessary)	

I, \_\_\_\_\_ son/daughter of \_\_\_\_\_ hereby declare that all the statements in this application are true and complete to the best of my knowledge and belief. I further declare that I was clear from vigilance angle at the time of retirement. I have read this document and ready to accept the terms and conditions of engagement of consultants. I also understand that action against me will be taken by the concerned authorities, if any of the information given is found to be false or found false guilty of any type of misconduct.

Place :

Date :

Signature of candidate

Name \_\_\_\_\_